

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

OA No 40 OF 2022

IN THE MATTER OF:

P. ESWARA RAO

..... Applicant

Vs

UNION OF INDIA & OTHERS

.... Respondents

REPORT FILED BY THE MINES 4th RESPONDENT

DATE- 10.02.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
AT CHENNAI**

OA.NO. 40 OF 2022

P. ESWARA RAO

... APPLICANT

VS

UNION OF INDIA AND OTHERS

.... RESPONDENTS

INDEX

SL.NO	DATE	DESCRIPTION OF THE DOCUMENT	PAGE NO
1	06.01.2025	Report Filed by Mines & Geology Department - R4	1 - 10
2	02.09.2021	Discontinuation Cessation Notices. Dated:02.09.2021,17.05.2022 & 08.12.2023 Annexure - 1	11 - 22
3	-	Dispatch permits of all Leases. Annexure - 2	23
4	22.03.2016	Lease Extension Procd.No.6451/Q/2014 Annexure - 3	24
5	27.04.2022	Mining Scheme Letter No.867/SM_AKP/2022 Annexure - 4	25 - 26
6	12.01.2022	Environmental Clearance Order.No. SEIAA/AP/VSP/MIN/02/2020/1726/175.26/172.16 Annexure - 5	27 - 35
7	10.01.2023	Consent for Establishment Order.No. 8404 /APPCB/ZO- VSP/VSP/CTO/2023 Annexure - 6	36 - 37

8	04.07.2024	Consent order for Operation Order No.8404/APPCB/ZO-VSP/VSP/CTO/2024 Annexure - 7	38 - 42
9	08.12.2023	Stop Notice No.6451/Q/2014 Annexure - 8	43 - 44
10	30.10.2024	Dispatch Permits Letter.No.830/NGT/2022 Annexure - 9	45 - 54

It is certified that all the documents contained in the above annexure are true copies.

Date: 04.02.2025

REPORT FILED THE 4TH RESPONDENT DIRECTOR OF MINES AND GEOLOGY, IBRAHIMPATNAM IN COMPLIANCE WITH THE HON'BLE NGT, CHENNAI ORDER DATED 07.12.2023 IN O.A NO. 40 OF 2022 (SZ) FILED BY SRI P ESWARA RAO, VISAKHAPATNAM, A.P.

* * *

1. It is to submit that Sri P.ESWARA RAO has filed Original Application No.40 of 2022 (SZ) before the Hon'ble NGT, Chennai in connection with illegal mining committed by Respondent No.10 (M/s. Navayuga Engineering Company, Vooderu (V), Anakapalli (M), Anakapalli District) and Respondent No.11 (M/s.Madhava Projects Vooderu(V), Anakapalli (M), Anakapalli District (earlier Visakhapatnam District) in Sy. No.211 in Anakapalli Mandal, Anakapalli District and alleged that Respondents No.10 & 11 and even their predecessors were doing mining even without obtaining Environmental Clearance (EC) and other permissions.
2. It is submitted that, the Hon'ble National Green Tribunal, Southern Zone, Chennai has issued orders dated:07.12.2023 and stated that, "the prima facie from the report of the MoEF&CC dt:23.11.2023, it appears that there has been an excessive mining being done by the respondents. Besides, they are operating without an Environmental Clearance. If that is so, the operations have to be stopped forthwith. Accordingly, we direct that Respondents No. 10 and 11 should stop their quarry operations forthwith wherever there is no appropriate Environmental Clearance, license, etc. and illegal & unlawful operations."
3. Further it is respectfully submitted that, the 9th respondent the Deputy Director of mines & Geology Visakhapatnam has granted 10 quarry leases infavour of respondents 10 and 11 in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Anakapalli District and the details are submitted hereunder:

Table -1

Sl. No.	Name of the lease holder / Company	Extent in Hects	Lease Period since original grant or transferred from other lease holder to the petitioner company		Remarks
			From	To	

1	M/s Navayuga Engineering Co. Ltd (10 th respondent) Lessee ID:03210603 92	1.00	31-01-2017	01-05-2026	Originally the quarry lease granted in the name of Smt. K.Rajani for the period from 02.05.2016 to 01.05.2026. Later it was transferred to M/s Navayuga Engineering Co. Ltd and the lease commenced from 31.01.2017. (The lease tenure of the original grantee SmtK.Rajani is from 02.02.2016 to 30.01.2017)
2	M/s Madhava Projects (11 th respondent) Lessee ID:03211204 05	5.00	12.02.2016	16-09-2022	Originally the quarry lease was granted in the name of Sri V.V. Krishnam Raju for the period from 17.09.2012 to 16.09.2022. Later it was transferred to M/s Madhava Projects on 12.02.2016. Further the present lessee has filed renewal application within stipulated period as per provisions of rules. (The lease tenure of the original grantee Sri V.V. Krishnam Raju is from 17.09.2012 to 11.02.2016)
3	M/s.Madhava Projects (11 th respondent) Lessee ID:03210003 86	4.00	29.01.2000	28-01-2030	Originally the quarry lease was granted in the name of M/s Sri Pasa Engineering Company for the period from 29.01.2000 to 28.01.2015. Later the name of the company changed as M/s Madhava Projects on 04.03.2006. Further it was renewed for a further period of 15 years i.e. upto 28.01.2030.
4	M/s.Madhava Projects (11 th respondent) Lessee ID:03211103 77	2.00	17.05.2000	11-06-2021	Originally the quarry lease was granted in the name of Sri G.Sudhakar for the period from 12.06.1996 to 11.06.2006. Later it was transferred to Smt. K.Satyasri on 26.07.1996. Again it was transferred to M/s Sri Pasa Engineering Company on 17.05.2000. Later the name of the company changed as M/s Madhava projects on

					04.03.2006. Further the quarry lease was renewed for a further period of 15 years i.e. upto 11.06.2021. Hence original lease commenced from 17.05.2000. Subsequently the lessee has filed renewal application within stipulated period as per provisions of rules. (1.The lease tenure of the original grantee Sri G.Sudhakar is from 12.06.1996 to 25.07.1996. 2.Tenure of the first transferee is from 26.07.1996 to 16.05.2000)
5	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321070381	2.00	17.05.2000	03.01.2022	Originally the quarry lease was granted in the name of Sri K.M.L.Krishna Mohan for the period from 04.01.1997 to 03.01.2007. Later it was transferred to M/s Madhava Projects on 17.05.2000. Further the lease was renewed for a further period of 15 years and the lease was executed on 05.05.2009 with a lease period upto 03.01.2022. Subsequently the lessee has filed renewal application within stipulated period as per provisions of rules. (The lease tenure of the original grantee Sri K.M.L.Krishna Mohan is from 04.01.1997 to 16.05.2000)
6	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321080402	4.50	05-05-2009	04-05-2024	The lease commenced from 05.05.2009.

7	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321110379	3.00	26.06.1996	25-06-2026	Originally the quarry lease was granted in the name of M/s Sri Pasa Engineering Company for the period from 26.06.1996 to 25.06.2011. Later name of the company has been changed as M/s Madhava Projects on 04.03.2006. Hence original lease commenced from 26.06.1996. Further the lease was renewed for a further period of 15 years and the lease was been executed with a lease period commencing from 26.06.2011 to 25.06.2026.
8	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321110378	3.00	26.06.1996	25-06-2026	Originally the quarry lease was granted in the name of M/s Sri Pasa Engineering Company for the period from 26.06.1996 to 25.06.2011. Later name of the company has been changed as M/s Madhava Projects on 04.03.2006. Hence original lease commenced from 26.06.1996. Further the lease was renewed for a further period of 15 years and the lease has been executed with a lease period commencing from 26.06.2011 to 25.06.2026.
9	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321110380	3.00	17.05.2000	19-09-2026	Originally the quarry lease was granted in the name of M/s Navayuga Engineering Company for the period from 20.09.1996 to 19.09.2011. Later it was transferred to M/s Sri Pasa Engineering company and executed on 17.05.2000. Further name of the company has been changed as M/s Madhava Projects on 04.03.2006. Further the lease was renewed for a further period of 15 years i.e., upto 19.09.2026. (The lease tenure of the original grantee M/s

					Navayuga Engineering Company is from 20.09.1996 to 16.05.2000)
10	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321000385	4.65	29.01.2000	28-01-2030	Originally lease granted in the name of M/s Sri Pasa Engineering Company for the period from 29.01.2000 to 28.01.2015. Later name of the company has been changed as M/s Madhava Projects on 04.03.2006. Hence original lease commenced from 29.01.2000. Further, the lease was renewed for a further period of 15 years i.e., upto 28.01.2030.

4. It is respectfully submitted that, the respondents 10 and 11 were started the mining activities after obtaining the work orders from the Asst. Director of Mines and Geology Anankapalli and the details are submitted hereunder:

Table-2

SL.N O.	NAME OF THE LEASE HOLDER / COMPANY	EXTENT IN HECTS.	MINING ACTIVITY STARTED AS PER WORK ORDER
1	M/s Navayuga Engineering Co. Ltd (10th respondent) Lessee ID: 0321060392	1.00	31-01-2017
2	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321120405	5.00	12.02.2016

3	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321000386	4.00	29.01.2000
4	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321110377	2.00	17.05.2000
5	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321070381	2.00	17.05.2000
6	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321080402	4.50	05-05-2009
7	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321110379	3.00	26.06.1996
8	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321110378	3.00	26.06.1996
9	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321110380	3.00	17.05.2000
10	M/s.Madhava Projects (11 th respondent) Lessee ID: 0321000385	4.65	29.01.2000

5. It is respectfully submitted that, the District Mines and Geology Officer Anakapalli has already issued cessation notices dt.02.09.2021, 17.05.2022 & 08.12.2023, directing the discontinuation of quarrying operations for the nine (9) quarry leases of the 10th and 11th respondents, who do not have statutory permissions for Environmental Clearance, Consent for Establishment, and Operation. The details of issuance of stopping notice to the lessee and stopping of dispatch permits are tabulated below. The copies of the issued notices are enclosed for your kind perusal as **Annexure - 1**.

Table-3

SL.NO.	NAME OF THE LEASE HOLDER / COMPANY	EXTENT IN HECTS.	DATE OF STOPPING OF DISPATCH PERMITS TO THE LEASE HODLER
1	M/s Navayuga Engineering Co. Ltd (10 th respondent) Lessee ID:0321060392	1.00	The 10th and 11th Respondent has obtained last dispatch permit on and 04.04.2021 and

			further any dispatch permits are not issued
2	M/s.Madhava Projects (11 th respondent) Lessee ID:0321120405	5.00	The 10th and 11th Respondent has obtained dispatch permits on 07.07.2020 and further any dispatch permits are not issued
3	M/s.Madhava Projects (11 th respondent) Lessee ID:0321000386	4.00	The 10th and 11th Respondent has obtained dispatch permit on 04.06.2021 and further any dispatch permits are not issued
4	M/s.Madhava Projects (11 th respondent) Lessee ID:0321110377	2.00	The 10th and 11th Respondent has obtained dispatch permits on 18.07.2020 and further any dispatch permits are not issued
5	M/s.Madhava Projects (11 th respondent) Lessee ID:0321070381	2.00	The 10th and 11th Respondent has obtained dispatch permits on 29.08.2020 and further any dispatch permits are not issued
6	M/s.Madhava Projects (11 th respondent) Lessee ID:0321080402	4.50	The 10th and 11th Respondent has obtained dispatch permits on 09.06.2021 and further any dispatch permits are not issued
7	M/s.Madhava Projects (11 th respondent) Lessee ID:0321110379	3.00	The 10th and 11th Respondent has obtained dispatch

			permits on and further any dispatch 744permits are not issued 25.06.2021
8	M/s.Madhava Projects (11 th respondent) Lessee ID:0321110378	3.00	The 10th and 11th Respondent has obtained dispatch permits on 26.09.2020 and further any dispatch permits are not issued
9	M/s.Madhava Projects (11 th respondent) Lessee ID:0321110380	3.00	The 10th and 11th Respondent has obtained dispatch permits on 08.10.2020 and further any dispatch permits are not issued

The copies of the issuance of dispatch permits of the each lease is enclosed for kind perusal as **Annexure-2**.

6. It is respectfully submitted that, the 11th Respondent is having the statutory clearances of Environmental Clearance, Consent for Establishment and Consent for Operation for only one lease i.e. lease held over an extent of 4.65 Hectares (Lessee ID: 0321000385 at Sl.No.10 of the table-1) and the details are submitted hereunder:

- a. It is submitted that, as per the District Mines and Geology Officer Anakapalli records, the quarry lease had been granted a quarry lease for Road Metal and Building stone over an extent of 4.650 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District in favour of M/s Pasa Engineering Company, Managing Partner: Sri Sridhar vide Procd.No.3701/Q/1998, dt:03.11.1999 of the Deputy Director of Mines and Geology, Visakhapatnam.
- b. Further, M/s Pasa Engineering Company, Managing Partner: Sri Sridhar has applied for change of name from M/s Pasa Engineering Company, Managing Partner: Sri Sridhar to M/s Madhava Projects. Subsequently, the Deputy Director of Mines and Geology, Visakhapatnam has accord permission for change of name from M/s Pasa Engineering Company, Managing

Partner: Sri Sridhar to M/s Madhava Projects vide the District Mines and Geology Officer Anakapalli Procd.No.1502/Q/1996, dt.04.03.2006.

- c. Subsequently, the Dy. Director of Mines & Geology, Visakhapatnam vide 3003/Q2A/2015, dt.08.01.2016 has granted 1st renewal of quarry lease for Road Metal and Building Stone for an extent of 4.650 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for a further period of 15 years in favour of M/s Madhava Projects Ltd., Managing Partner: Sri Sridhar and the same has executed by the District Mines and Geology Officer Anakapalli vide Procd.No.6451/Q/2014, dt.22.03.2016 and the lease deed commence w.e.f. 29.01.2015 to 28.01.2030. Copies are enclosed as **Annexure-3**
- d. The lessee is having valid Mining Scheme approved by the Dy. Director of Mines and Geology, Visakhapatnam vide Letter No.1911/MP-AKP/2017, dt:20.01.2018 for the period from 2017-18 to 2021-22 and subsequently the 11th Respondent has submitted valid mining scheme approved by the Dy. Director of Mines and Geology, Visakhapatnam vide Letter No.857/SM_AKP/2022, dt:27.04.2022 and valid upto 31.03.2027. A copy is enclosed as **Annexure-4**.
- e. Environmental Clearance (EC) granted vide Order No.SEIAA/AP/VSP/MIN/02/2020/1726/175.26/172.16, dt:12.01.2022 valid for a period of 5.26 years or expiry of date of mine lease or land lease period issued by the Government of A.P. whichever is earlier for a quantity of 1,70,706 Cum of Road Metal and Building Stone per Annum. A copy is enclosed as **Annexure-5**.
- f. Consent For Establishment (CFE) granted vide Order No. 8404/APPCB/ZO-VSP/VSP/CTO/2023, dt:10.01.2023 valid for a period of 5.26 years or expiry of date of mine lease or land lease period issued by the Government of A.P. whichever is earlier for a quantity of 1,70,706 Cum of Road Metal and Building Stone per Annum. A copy is enclosed as **Annexure-6**.
- g. Consent Order For Operation (CFO) granted vide Order No.8404/APPCB/ZO-VSP/VSP/CTO/2023, dt:13.02.2023 valid for a period upto 31.01.2024 for a quantity of 1,70,706 Cum per Annum for Road Metal and Building Stone. Further it was renewed upto 31.01.2025 vide Order No.8404/APPCB/ZO-VSP/VSP/CTO/2024, dt:04.07.2024. A copy is enclosed as **Annexure-7**.

- h. Further, the 10th and 11th Respondent having blasting agreement with Dwaraka Enterprises vide a License Holder to possess and use explosives.
7. Further, it is respectfully submitted that the District Mines and Geology Officer Anakapalli has issued a stop notice vide notice no.6451/Q/2014, dated:08.12.2023 in compliance with the order of the Hon'ble National Green Tribunal, Chennai, dated 07.12.2023. This respondent has not permitted any operations in the subject quarry lease, and the issuance of dispatch permits was stopped as per the orders of the Hon'ble National Green Tribunal, Chennai. The copy of notice issued is enclosed for kind perusal as Annexure - 8. The copy of dispatch permits issued to the lease is enclosed for kind perusal as annexure-9
8. In view of the above, it is respectfully submitted that the District Mines and Geology Officer Anakapalli has already issued cessation notices, directing the discontinuation of quarrying operations for the nine (9) leases of the 10th and 11th respondents, and subsequently for the remaining lease, totaling ten (10) leases. This action has been taken in response to observed violations and the absence of the requisite statutory permissions.
9. It is submitted that based on the information provided, it appears that the Director of Mines and Geology was not allowing illegal activities despite being aware of the requirement for environmental clearances. The action by the District Mines and Geology Officer, Anakapalli, such as stopping the issuance of dispatch permits, issuing notices to stop operations indicates that there is a proactive approach in addressing potential illegal activities related to quarry and crusher units.
10. In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to consider the above report in OA No. 40 of 2022 and pass such further or other orders, as this Hon'ble Tribunal maybe deem fit and proper in the facts and circumstances of the case and thus render justice.



COMMISSIONER & DIRECTOR OF MINES & GEOLOGY
COMMISSIONER &
DIRECTOR OF MINES AND GEOLOGY
IBRAHIMPATNAM, GOVT., OF A.P.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

Letter No.392/MDL/2021

Dated: 02.09.2021

From

P.Prakash Kumar, M.Sc.,
Asst. Director of Mines & Geology,
Anakapalli.

To

1. M/s Madhava Projects,
Prop. C.Sridhar,
S/o. Visveswara Rao,
#48-9-18/29/1,
Ratnaveni Complex,
Dwaraka Nagar,
Visakhapatnam.
2. M/s Navayuga Engineering Co. Ltd.,
D.No.48-9-17, Dwarakanagar,
Visakhapatnam District.

Sir,

Sub: Mines and Quarries - Office of the Asst. Director of Mines and Geology, Anakapalli - Complaint filed by Sri P. Eswara Rao, Vooderu Panchayath, Anakapalli Mandal, Visakhapatnam District against M/s Navayuga Engineering Company and M/s Madhava Project in Sy.No.11 of Vooderu Village, Anakapalli Mandal of Visakhapatnam District - Forwarded for a letter for necessary action - Stop quarry / crusher operation - Regarding.

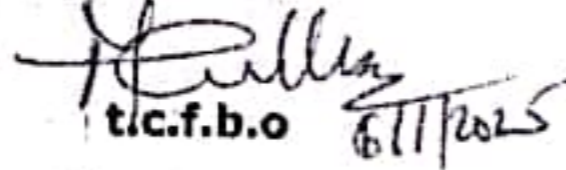
Ref: Lr.No.14167/PCB/RO-VSP/2021, dt.28.08.2021 from the Environmental Engineer, APPCB, Visakhapatnam.

Adverting to the subject cited, wherein the reference cited, the Environmental Engineer, APPCB, Visakhapatnam has forwarded a letter to take necessary action against quarry leases of M/s Navayuga Engineering Company and M/s Madhava Project in Sy.No.211 of Vooderu Village, Anakapalli Mandal of Visakhapatnam District and requested to ensure no quarrying operations are carryout in the above mining units until to obtain EC, CFE & CFO of the Board and also requested not to issue permits / works orders to the above said units.

Hence, I request you to stop the quarry and crusher units operations until further orders taken from the APPCB, Visakhapatnam

Yours faithfully
Sd/- P.Prakash Kumar
District Mines and Geology Officer,
Anakapalli

//Attested//


t.c.f.b.o 02/09/2021

Copy submitted to the Dy. Director of Mines and Geology, Visakhapatnam for favour of information.
Copy of concerned file.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

Office of the
Asst. Director of Mines & Geology,
Anakapalli.

Notice No:3846/Q/2016

Date:17-05-2022

Sub:- Mines & Quarries – Quarry lease held by M/s. Navayuga Engineering Co. Ltd for Road Metal and Building Stone over an extent of 1.00 Hectare in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District - To stop Quarrying operations - Notice - Issued - Regarding.

Ref: This office Letter No.1430/Q/2005, dated:08.03.2022.

Adverting to the subject cited. It is to inform that statutory clearances like Environmental Clearance, Consent for Establishment and Operation, Appointment of Mines Manger and Blaster from the concerned regulatory authorities before to conduct quarrying operations in the subject area.

Through the reference cited, this office has requested all the lease holders not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF&CC / SEIAA / CFE and valid CFO as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Failing which necessary action will be initiated in accordance with the provisions of APMCM Rules, 1966. Further the then Asst. Director of Mines and Geology has already stopped issuing of dispatch permits since 04.04.2021 to the quarry leases is not having valid statutory permissions.

In view of the above you are hereby once again requested not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Address of the Lessee

M/s. Navayuga Engineering Co. Ltd
Rep. by Sri D. Sombabu,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.


Asst. Director of Mines & Geology (FAC),
Anakapalli

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy Submitted to the District Collector and Magistrate, Anakapalli for favour of information.

Copy Submitted to the District Collector and Magistrate, Visakhapatnam for favour of information.

Copy submitted to the Dy. Director of Mines & Geology, Visakhapatnam for favour of information.

Copy to the Tahsildar, Anakapalli information and necessary action in the matter.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

Office of the
Asst. Director of Mines & Geology,
Anakapalli.

Notice No:6561/Q/2015

Date:17-05-2022

Sub:- Mines & Quarries – Quarry lease held by M/s Madhava Projects, Mg. Ptr:Sri C.Sridhar for Road Metal and Building Stone over an extent of 5.00 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District - To stop Quarrying operations - Notice - Issued - Regarding.

Ref: This office Letter No.1430/Q/2005, dated:08.03.2022.

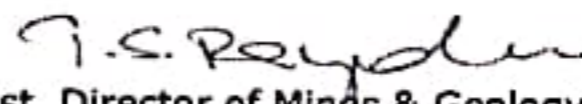
Adverting to the subject cited. It is to inform that statutory clearances like Environmental Clearance, Consent for Establishment and Operation, Appointment of Mines Manger and Blaster from the concerned regulatory authorities before to conduct quarrying operations in the subject area.

Through the reference cited, this office has requested all the lease holders not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF&CC / SEIAA / CFE and valid CFO as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Failing which necessary action will be initiated in accordance with the provisions of APMMC Rules, 1966. Further the then Asst. Director of Mines and Geology has already stopped issuing of dispatch permits since 07.07.2020 to the quarry leases is not having valid statutory permissions.

In view of the above you are hereby once again requested not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Address of the Lessee

M/s Madhava Projects,
Prop: Sri C. Sridhar,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.


Asst. Director of Mines & Geology (FAC),
Anakapalli

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy Submitted to the District Collector and Magistrate, Anakapalli for favour of information.

Copy Submitted to the District Collector and Magistrate, Visakhapatnam for favour of information.

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Copy to the Tahsildar, Anakapalli information and necessary action in the matter.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

Office of the
Asst. Director of Mines & Geology,
Anakapalli.

Notice No:6452/Q/2014

Date.17-05-2022

Sub:- Mines & Quarries - Quarry lease held by M/s Madhava Projects, Mg. Ptr:Sri C.Sridhar for Road Metal and Building Stone over an extent of 4.00 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District - To stop Quarrying operations - Notice - Issued - Regarding.

Ref: This office Letter No.1430/Q/2005, dated:08.03.2022.

Adverting to the subject cited. It is to inform that statutory clearances like Environmental Clearance, Consent for Establishment and Operation, Appointment of Mines Manger and Blaster from the concerned regulatory authorities before to conduct quarrying operations in the subject area.

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In view of the above you are hereby once again requested not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Address of the Lessee

M/s Madhava Projects,
Prop: Sri C. Sridhar,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.


Asst. Director of Mines & Geology (FAC),
Anakapalli

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Copy to the Tahsildar, Anakapalli information and necessary action in the matter.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

Office of the
Asst. Director of Mines & Geology,
Anakapalli.

Notice No:3830/Q/2006

Date:17-05-2022

Sub:- Mines & Quarries - Quarry lease held by M/s Madhava Projects, Mg. Ptr:Sri C.Sridhar for Road Metal and Building Stone over an extent of 2.00 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District - To stop Quarrying operations - Notice - Issued - Regarding.

Ref: This office Letter No.1430/Q/2005, dated:08.03.2022.


Adverting to the subject cited. It is to inform that statutory clearances like Environmental Clearance, Consent for Establishment and Operation, Appointment of Mines Manger and Blaster from the concerned regulatory authorities before to conduct quarrying operations in the subject area.

Through the reference cited, this office has requested all the lease holders not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF&CC / SEIAA / CFE and valid CFO as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Failing which necessary action will be initiated in accordance with the provisions of APMMC Rules, 1966. Further the then Asst. Director of Mines and Geology has already stopped issuing of dispatch permits since 29.08.2020 to the quarry leases is not having valid statutory permissions.

In view of the above you are hereby once again requested not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Address of the Lessee

M/s Madhava Projects,
Prop: Sri C. Sridhar,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.


Asst. Director of Mines & Geology (FAC),
Anakapalli

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy Submitted to the District Collector and Magistrate, Anakapalli for favour of information.

Copy Submitted to the District Collector and Magistrate, Visakhapatnam for favour of information.

Copy submitted to the Dy. Director of Mines & Geology, Visakhapatnam for favour of information.

Copy to the Tahsildar, Anakapalli information and necessary action in the matter.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

Office of the
Asst. Director of Mines & Geology,
Anakapalli.

Notice No:603/Q/2006

Date:17-05-2022

Sub:- Mines & Quarries - Quarry lease held by M/s Madhava Projects, Mg. Ptr Sri C. Sridhar for Road Metal and Building Stone over an extent of 2.00 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District - To stop Quarrying operations - Notice - Issued - Regarding.

Ref: This office Letter No.1430/Q/2005, dated:08.03.2022.

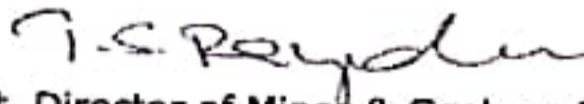
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Through the reference cited, this office has requested all the lease holders not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF&CC / SEIAA / CFE and valid CFO as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Failing which necessary action will be initiated in accordance with the provisions of APMMC Rules, 1966. Further the then Asst. Director of Mines and Geology has already stopped issuing of dispatch permits since 18.07.2020 to the quarry leases is not having valid statutory permissions.

In view of the above you are hereby once again requested not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Address of the Lessee

M/s Madhava Projects,
Prop: Sri C. Sridhar,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.


Asst. Director of Mines & Geology (FAC),
Anakapalli

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy Submitted to the District Collector and Magistrate, Anakapalli for favour of information.

Copy Submitted to the District Collector and Magistrate, Visakhapatnam for favour of information.

Copy submitted to the Dy. Director of Mines & Geology, Visakhapatnam for favour of information.

Copy to the Tahsildar, Anakapalli information and necessary action in the matter.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

Office of the
Asst. Director of Mines & Geology,
Anakapalli.

Notice No:2621/Q/2004

Date:17-05-2022

Sub:- Mines & Quarries - Quarry lease held by M/s Madhava Projects, Mg. Ptr:Sri C.Sridhar for Road Metal and Building Stone over an extent of 4.50 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District - To stop Quarrying operations - Notice - Issued - Regarding.

Ref: This office Letter No.1430/Q/2005, dated:08.03.2022.

Adverting to the subject cited. It is to inform that statutory clearances like Environmental Clearance, Consent for Establishment and Operation, Appointment of Mines Manger and Blaster from the concerned regulatory authorities before to conduct quarrying operations in the subject area.

Through the reference cited, this office has requested all the lease holders not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF&CC / SEIAA / CFE and valid CFO as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Failing which necessary action will be initiated in accordance with the provisions of APMMC Rules, 1966. Further the then Asst. Director of Mines and Geology has already stopped issuing of dispatch permits since 09.06.2021 to the quarry leases is not having valid statutory permissions.

In view of the above you are hereby once again requested not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Address of the Lessee

M/s Madhava Projects,
Prop: Sri C. Sridhar,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.

G. C. Rayudu
Asst. Director of Mines & Geology (FAC),
Anakapalli

- Copy submitted to the Director of Mines & Geology, Ibrahimpattam for favour of information.
- Copy Submitted to the District Collector and Magistrate, Anakapalli for favour of information.
- Copy Submitted to the District Collector and Magistrate, Visakhapatnam for favour of information.
- Copy submitted to the Dy. Director of Mines & Geology, Visakhapatnam for favour of information.
- Copy to the Tahsildar, Anakapalli information and necessary action in the matter.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

Office of the
Asst. Director of Mines & Geology,
Anakapalli.

Notice No:1102/Q/2011

Date:17-05-2022

Sub:- Mines & Quarries - Quarry lease held by M/s Madhava Projects, Mg. Ptr:Sri C.Sridhar for Road Metal and Building Stone over an extent of 3.00 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District - To stop Quarrying operations - Notice - Issued - Regarding.

Ref: This office Letter No.1430/Q/2005, dated:08.03.2022.

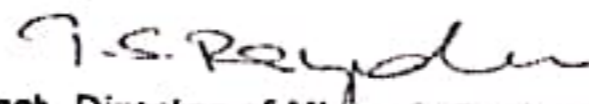
Adverting to the subject cited. It is to inform that statutory clearances like Environmental Clearance, Consent for Establishment and Operation, Appointment of Mines Manger and Blaster from the concerned regulatory authorities before to conduct quarrying operations in the subject area.

Through the reference cited, this office has requested all the lease holders not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF&CC / SEIAA / CFE and valid CFO as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Failing which necessary action will be initiated in accordance with the provisions of APMMC Rules, 1966. Further the then Asst. Director of Mines and Geology has already stopped issuing of dispatch permits since 25.06.2021 to the quarry leases is not having valid statutory permissions.

In view of the above you are hereby once again requested not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Address of the Lessee

M/s Madhava Projects,
Prop: Sri C. Sridhar,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.


Asst. Director of Mines & Geology (FAC),
Anakapalli

- Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.
- Copy Submitted to the District Collector and Magistrate, Anakapalli for favour of information.
- Copy Submitted to the District Collector and Magistrate, Visakhapatnam for favour of information.
- Copy submitted to the Dy. Director of Mines & Geology, Visakhapatnam for favour of information.
- Copy to the Tahsildar, Anakapalli information and necessary action in the matter.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

Office of the
Asst. Director of Mines & Geology,
Anakapalli.

Notice No:1101/Q/2011

Date:17-05-2022

Sub:- Mines & Quarries - Quarry lease held by M/s Madhava Projects, Mg. Ptr Sri C. Sridhar for Road Metal and Building Stone over an extent of 3.00 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District - To stop Quarrying operations - Notice - Issued - Regarding.

Ref: This office Letter No.1430/Q/2005, dated:08.03.2022.

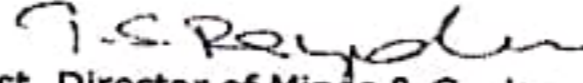
Adverting to the subject cited. It is to inform that statutory clearances like Environmental Clearance, Consent for Establishment and Operation, Appointment of Mines Manger and Blaster from the concerned regulatory authorities before to conduct quarrying operations in the subject area.

Through the reference cited, this office has requested all the lease holders not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF&CC / SEIAA / CFE and valid CFO as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Failing which necessary action will be initiated in accordance with the provisions of APMMC Rules, 1966. Further the then Asst. Director of Mines and Geology has already stopped issuing of dispatch permits since 26.09.2020 to the quarry leases is not having valid statutory permissions.

In view of the above you are hereby once again requested not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Address of the Lessee

M/s Madhava Projects,
Prop: Sri C. Sridhar,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.


Asst. Director of Mines & Geology (FAC),
Anakapalli

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy Submitted to the District Collector and Magistrate, Anakapalli for favour of information.

Copy Submitted to the District Collector and Magistrate, Visakhapatnam for favour of information.

Copy submitted to the Dy. Director of Mines & Geology, Visakhapatnam for favour of information.

Copy to the Tahsildar, Anakapalli information and necessary action in the matter.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

Office of the
Asst. Director of Mines & Geology,
Anakapalli.

Notice No:1102/Q/2011

Date:17-05-2022

Sub:- Mines & Quarries - Quarry lease held by M/s Madhava Projects, Mg. Ptr:Sri C.Sridhar for Road Metal and Building Stone over an extent of 3.00 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District - To stop Quarrying operations - Notice - Issued - Regarding.

Ref: This office Letter No.1430/Q/2005, dated:08.03.2022.

Adverting to the subject cited. It is to inform that statutory clearances like Environmental Clearance, Consent for Establishment and Operation, Appointment of Mines Manger and Blaster from the concerned regulatory authorities before to conduct quarrying operations in the subject area.

Through the reference cited, this office has requested all the lease holders not to continue / start any quarrying operations until obtain the statutory provisions of Environmental Clearance, CFE & valid CFO from MoEF&CC / SEIAA / CFE and valid CFO as per applicability of your quarry lease and submit the same to this office for taking further necessary action in the matter. Failing which necessary action will be initiated in accordance with the provisions of APMMC Rules, 1966. Further the then Asst. Director of Mines and Geology has already stopped issuing of dispatch permits since 25.06.2021 to the quarry leases is not having valid statutory permissions.

In view of the above you are hereby once again requested not to start any quarrying operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

Address of the Lessee

M/s Madhava Projects,
Prop: Sri C. Sridhar,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar, Visakhapatnam.


Asst. Director of Mines & Geology (FAC),
Anakapalli

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy Submitted to the District Collector and Magistrate, Anakapalli for favour of information.

Copy Submitted to the District Collector and Magistrate, Visakhapatnam for favour of information.

Copy submitted to the Dy. Director of Mines & Geology, Visakhapatnam for favour of information.

Copy to the Tahsildar, Anakapalli information and necessary action in the matter.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

By R.P.A.D

Office of the
Asst. Director of Mines and Geology,
Anakapalli

Notice No:6451/Q/2014

Dated:08/12/2023

Sub: Mines & Quarries – Quarry lease held by M/s Madhava Projects Ltd., Managing Partner Sri C. Sridha for Road Metal and Building Stone over an extent of 4.650 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District - NGT Orders - Issued - To stop Quarrying operations – Regarding.

- Ref: 1 O.A.No.40 of 2022 (SZ) Orders dt:07.12.2023 of the Hon'ble National Green Tribunal, Southern Zone, Chennai
- 2 This office Notice No:603/Q/2006, date:17-05-2022 addressed to M/s Madhava Projects, Mg. Ptr Sri C.Sridhar.
- 3 This office Notice No:1101/Q/2011, date:17-05-2022 addressed to M/s Madhava Projects, Mg. Ptr Sri C.Sridhar.
- 4 This office Notice No:1102/Q/2011, date:17-05-2022 addressed to M/s Madhava Projects, Mg. Ptr Sri C.Sridhar.
- 5 This office Notice No:2621/Q/2004, date:17-05-2022 addressed to M/s Madhava Projects, Mg. Ptr Sri C.Sridhar.
- 6 This office Notice No:3830/Q/2006, date:17-05-2022 addressed to M/s Madhava Projects, Mg. Ptr Sri C.Sridhar.
- 7 This office Notice No:6452/Q/2014, date:17-05-2022 addressed to M/s Madhava Projects, Mg. Ptr Sri C.Sridhar.
- 8 This office Notice No:6561/Q/2015, date:17-05-2022 addressed to M/s Madhava Projects, Mg. Ptr Sri C.Sridhar.
- 9 This office Notice No: 3846/Q/2016, date:17-05-2022 addressed to M/s. Navayuga Engineering Co. Ltd.

Adverting to the subject and references cited. In this connection it is to inform that, the Hon'ble National Green Tribunal, Southern Zone, Chennai has issued orders that, "the prima facie from the report of the MoEF&CC, it appears that there has been an excessive mining being done by the respondents. Besides, they are operating without an Environmental Clearance. If that is so, the operations have to be stopped forthwith. Accordingly, we direct that Respondents No.10 and 11 should stop their quarry operations forthwith wherever there is no appropriate Environmental Clearance, license, etc. and illegal & unlawful operations".

In this connection, it is to inform that, through the reference 2nd to 9th cited, this office has issued Notices to you, the lessee company i.e. M/s Madhava Projects, Mg. Ptr Sri C.Sridhar & M/s Navayuga Engineering Co. Ltd has requested not to start any quarrying

File No.INC04-MC/73/2023-SA-MG-ANKP

operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

In view of the above you are hereby directed to stop the quarrying operations and crushing operations forthwith the subject quarry lease as per orders of the Hon'ble National Green Tribunal, Southern Zone, Chennai failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966 until further orders.

T Subbarayudu
District Mines & Geology Officer(FAC),
Anakapalli.

To
M/s. Madhava Projects,
Prop: Sri C. Sridhar,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar,
Visakhapatnam.
ID No.0321000385

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favor of information.
Copy submitted to the Regional Vigilance Squad, Visakhapatnam for favour of information.
Copy submitted to the District Mines & Geology Officer, Visakhapatnam for favor of information.

Digitally Signed by T
Subbarayudu
Date: 08-12-2023 17:50:29
Reason: Approved

Annexure-I

S.No.	Lessee Name	Lease ID	Location			Extent	Mineral	Quantity permitted up to 17.07.2021 since inception of the quarry lease	Remarks
			Sy No	Village	Mandal				
01	M/S Madhava projects	0321110378	211	Vooderu	Anakapalli	3.00	Road Metal	90,638 M3	-
02	M/S Madhava projects	0321080402	211	Vooderu	Anakapalli	4.50	Road Metal	1,62,248 M3	-
03	M/S Madhava projects	0321000386	211	Vooderu	Anakapalli	4.00	Road Metal	2,14,614 M3	-
04	M/S Madhava projects	0321000385	211	Vooderu	Anakapalli	4.65	Road Metal	4,25,413M3	-
05	M/S Madhava projects	0321120405	211	Vooderu	Anakapalli	5.00	Road Metal	53,798 M3	-
06	M/S Madhava projects	0321110379	211	Vooderu	Anakapalli	3.00	Road Metal	5,33,699 M3	-
07	M/S Madhava projects	0321060377	211	Vooderu	Anakapalli	2.00	Road Metal	1,36,827 M3	-
08	M/S Madhava projects	0321070381	211	Vooderu	Anakapalli	2.00	Road Metal	1,38,314M3	-
09	M/S Madhava projects	0321110380	211	Vooderu	Anakapalli	3.00	Road Metal	1,97,222 M3	-
10	M/S Navayuga Engg. Company	0321060392	211	Vooderu	Anakapalli	1.00	Road Metal	44,874 M3	-

[Signature]
Asst. Director of Mines and Geology,
Anakapalli.

25/8/21

GOVERNMENT OF [REDACTED] PRADESH
DEPARTMENT OF M [REDACTED] GEOLOGY
Proceedings of the Asst. Director of Mines and Geology, Anakapalli

(Present: Sri Ch.Suryachandra Rao, M.Sc., (Tech), Assistant Director.)

Procd.No.6451/Q/14

Dated: 22.03.2016.

Sub: Mines and Quarries - 1st Renewal Quarry Lease for Road Metal and Building Stone over an extent of 4.65 Hect. in Sy.No.211 of Vooderu Village, Anakapalli Mandal Visakhapatnam District for further period of 15 years - Granted in favour of M/s Madhavava Projects Mg. Ptr. Sri C.Sridhar - Execution of Lease Deed - Work Orders - Issued - Reg.

Ref: 1. 1st Renewal Quarry Application of M/s Madhavava Projects Managing Partner Sri C.Sridhar Dated 28.10.2014.
 2. Procd. No.3003/Q2A/15, dated 08.01.2016 of the Dy. Director of Mines and Geology, Visakhapatnam.
 3. Letters Dt: 22.03.2016 of M/s Madhavava Projects Mg. Ptr. Sri C.Sridhar

-ooOoo-

ORDER:

Through the reference 1st cited, M/s Madhava Projects Mg. Ptr. Sri C.Sridhar has filed an application for grant of 1st Renewal of Quarry Lease for Road Metal and Building Stone over an extent of 4.65 Hect. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years.

In the reference 2nd cited, the Dy. Director of Mines and Geology, Visakhapatnam has granted 1st renewal of Quarry Lease for Road Metal and Building Stone over an extent of 4.65 Hect. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years in favour of M/s Madhava Projects Mg. Ptr. Sri C.Sridhar. The Dy. Director of Mines and Geology, Visakhapatnam has directed the grantee to execute the lease deed within 90 days from the date of grant order.

In the reference 3rd cited, the lessee has submitted all the statutory documents and requested to execute the 1st renewal lease deed. The lease deed has been executed in this office on 22.03.2016.

In view of the above circumstances, M/s Madhava Projects Mg. Ptr. Sri C.Sridhar is hereby permitted to commence quarry operations for Road Metal and Building Stone over an extent of 4.65 Hect. in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District for further period of 15 years with effect from 29.01.2015 to 28.01.2030 subject to the provisions contained in the A.P.M.M.C. Rules, 1966 and fulfillment of special conditions specified in the Annexure appended to the grant order, executive instructions and amendments thereon from time to time.

The lessee should maintain all the records and accounts in the forms as prescribed by the Government. The lessee should submit the quarterly returns in Form 'C' to the concerned authorities. No explosives should be used by the lessee for conducting Quarry Lease operations without obtaining proper explosive license from the competent authority.

[Signature]
 Assistant Director of Mines and Geology,
 Anakapalli.

To
 M/s Madhava Projects
 Mg. Ptr. Sri C.Sridhar,
 D.No.48-9-17, Dwarakanagar,
 Visakhapatnam District.

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
 Copy Submitted to the Zonal Joint Director of Mines and Geology, Visakhapatnam for favour of information.
 Copy Submitted to the Dy. Director of Mines and Geology, Visakhapatnam along with the copy of Quarry Lease deed.
 Copy Submitted to the Asst. Director of Mines and Geology (Vigilance), Visakhapatnam for information.
 Copy to the Thasildar, Anakapalli Mandal for information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY, VISAKHAPATNAM.**

From
Dr. D.E.V.S.S.N.Raju, M.Sc., M.Tech., Ph.D.,
Deputy Director of Mines and Geology (FAC),
Visakhapatnam.

To
M/s Madhava Projects,
Mg. Partner Sri C.Sridhar,
D.No. 48-9-18/29/17,
Dwarakanagar,
Visakhapatnam - 530 016.

Letter No. 867/SM-AKP/2022, dated: 27.04.2022.

Sub: Mines & Quarries - 1st Scheme of Mining for Road Metal and Building Stone over an extent of 4.65 Hectares in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District- Quarry Lease held by M/s Madhava Projects, Mg.Partner Sri C.Sridhar - Prepared by Sri Subrata Chattopadhyay, RQP - Approval - Regarding.

- Ref:**
1. Proceedings No.28594/RQP/2001, dated:25.09.2015 of the Director of Mines and Geology, A.P., Hyderabad.
 2. This office Procd. No. 3701/Q/98, dated 03.11.1999.
 3. This office Procd. No. 3003/Q2A/2015, dated 08.01.2016.
 4. Procd. No. 6451/Q/2014, dated 22.03.2016 of the Asst. Director of Mines and Geology, Anakapalli
 5. This office Letter No. 1911/MP-AKP/2017, dated: 20.01.2018.
 6. EC Order No. SEIAA/AP/VSP/MIN/02/2020/1726/175.26/172.16, dated 12.01.2022.
 7. CFE Order No. 84804/APPCB/ZO-VSP/VSP/CFE/2022, dt 27.01.2022.
 8. CFO Order No. 84804/APPCB/ZO-VSP/VSP/CFO/2022, dt 24.02.2022.
 9. Letter No. 4/DS/2022-23, dated: 06.04.2022 along with Draft scheme of Mine from M/s Madhava Projects, Mg.Partner: Sri C.Sridhar
 10. This office Letter No. 867/SM-AKP/2022, dated: 18.04.2022.
 11. Letter dated: Nil alongwith five sets of fair scheme of Mine from M/s Madhava Projects received on 26.04.2022.

*** ** *

In exercise of the powers conferred as per amended Rule 22(4A) of Mineral Concession Rules, 1960 for approval of Mining Plans / Scheme of Mining in addition to the declaration of (31) Major Minerals declared as Minor Minerals a part from existing approvals the Govt. vide Memo No.7674/Mines.II(I)/2014, dt:23.07.2015 from the Ind. & Comm(M.II) Dept. Government of Andhra Pradesh and vide reference 1st cited. I hereby approve the Scheme of Mine for five years scheme period i.e. 2022-23 to 2026-27 for Road Metal and Building Stone over an extent of 4.65 Hectares in Sy.No. 211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District in favour of M/s Madhava Projects, Mg.Partner Sri C.Sridhar under Rule 7(A) of APMMC Rules, 1966 and 23(B) of MCDR, 1988.

This approval is subject to the following conditions:

1. The approval of Scheme of Mining is without prejudice to any other laws applicable to the quarry lease area from time to time whether made by the Central Government/State Government or any other authority.
2. The approval of the Scheme of Mining does not any way imply the approval of the Government in terms of any other provisions of the Mines and Minerals (Development and Regulation) Act, 1957 or the Mineral Concession Rules, 1960 and any other laws including the Forest Conservation Act, 1980 and Granite Conservation Development Rules, 1999.
3. It is further clarified that the approval of the mining plan/ scheme is subject to the provisions of the Forest Conservation Act, 1980 and Forest conservation Rules, 2003 and other relevant statuaries or orders and guidelines as may be applicable to the subject area from time to time.
4. The proposals contained in the approved Scheme of Mining shall be applicable from the date of expiry of 1st mining plan period of the lease and for the mining activities to be carried out within the lease hold area as per the approved mining plan only.
5. This office has not undertaken verification of the quarry lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the lease hold should on the ground with reference to the lease map and other plans furnished by the applicant.
6. The Q.L. area is as shown on the statutory plans by the applicant is certified by the competent authority with DGPS readings of the boundary points of the lease and this office has not under taken the ground truth verification of the quarry lease boundary and pillars on the ground.
7. The approval authority does not owe responsibility with regard to recovery factor of Road Metal and Building Stone and assessment of reserves, any erroneous certification made by the R.Q.P. if any, since the evaluation is done on random basis.

Cont..2..

11211


8. The Mining Plan/ Scheme of Mining is approved subject to strictly adhering to the relevant Regulations of MMR, 1961 and obtaining prior permission from the Director General Mines Safety whenever and wherever it is required.
9. The applicant / lessee shall be safeguard the structures, public buildings, roads, railway line, electric line permanent erections and water bodies exists if any as per regulations 109 & 127 of MMR, 1961.
10. The approval of Scheme of Mining shall be subjected to vacation of prohibitory orders or notices or determination order etc., if any issued by the competent authority.
11. The quantity details towards excavated mineral from the Quarry Lease is not certified by this approval of the document.
12. The lessee should be followed the Hon'ble NGT orders in O.A. No. 304/2019, dated 21.07.2020
13. The approval of Scheme of Mining does not confer the rights to continue the quarrying operations. It shall be subject to:
 - a. Production of Environmental Clearance (EC) from Ministry of Environment & Forests, Consent for Establishment (CFE) and Consent of Operation (CFO) from Andhra Pradesh Pollution Control Board as per Environment Impact Assessment (EIA) Notification issued vide S.O. 1533, dated: 14.09.2006 as per the Hon'ble Supreme Court Judgment dated 27.02.2012 in Sri Deepak Kumar Vs the State of Haryana and others.
 - b. Final settlement of any Demand Notices issued by the competent authority due to detection of illegal quarrying, encroachment etc.
14. The quarry operations shall be strictly in accordance with production indicated in the mining plan/EC/CFE/CFO. In case of any enhancement of the production, revised mining plan/EC/CFE/CFO shall be obtained from the competent authority by the lease holder.
15. The lease holder shall also comply with the following:
 - a. Submission of notice to the Director General of Mines Safety, Dhanbad, in the prescribed FORM-I according to Reg. 3 of Metalliferous Mines Regulation, 1961.
 - b. Submission of notice of appointment of Owner, Agent, Manager, Assistant Manager, Surveyor etc. to the Director General of Mines Safety, Dhanbad in FORM-I according to Reg. 8 of Metalliferous Mines Regulation, 1961.
 - c. Permissions shall be obtained under Reg. 106(2)(b) of the MMR, 1961 for deploying HEMM or for conducting deep hole blasting whichever is applicable.
 - d. Submission of quarterly and annual return as per Regulation 4 and Regulation 5 of Metalliferous Mines Regulation, 1961 after opening of the mine/quarry.
16. The Lease holder should furnish the Financial Assurance required as per G.O.Ms. No. 13, dated 14.03.2022 as per APMMC Rules, 1966 in the form of deposit in the Head of Account as prescribed by the Government, a minimum of amount of Financial assurance shall be Rs. 50,000/- (Rupees Fifty Thousand) for the quarry lease granted below five (5) hectares and Rs. 10,000/- (Rupees Ten Thousand) per Hectare or part thereof for the quarry lease granted five (5) hectares and above to the Asst. Director of Mines and Geology, concerned immediately.
17. The approval authority does not owe responsibility with regard to erroneous certification, Tampering of documents made by the R.Q.P if any and approval is tentative subject to modification of new findings at a later date as per the provisions of Rules In force, since the evaluation is done on random basis.
18. The approval of scheme of mine will automatically cancel as and when the demand notice issued by the ADM&G, Anakapalli and other revisions/Court cases/dues if any by later date by Government.

If anything is found to be concealed as required by the Mines Act in the contents of the approved Scheme of Mining and the proposal for rectification has not been made or If at later stage the information furnished in the document to be incorrect or misrepresentation of facts, the approval shall be revoked with immediate effect.

NB: This approval become null and void if it found grossly inequitable, made under a mistake of fact, owing to mis-representation, fraud or in excess of authority.

Encl: (2 copies of A.S.M.)


Yours faithfully,


Dy. Director of Mines & Geology (FAC)
Visakhapatnam.

Copy submitted to :

- 1) The Director of Mines & Geology, Ibrahimpatnam for favour of kind information.
- 2) The Regional Controller of Mines, IBM, Sultan Bazar, Hyderabad for information.
- 3) The Director of Mines Safety, Hyderabad for favour of kind information.
- 4) Copy to the Asst. Director of Mines & Geology, Anakapalli along with A.S.M and if any variations noticed in the A.S.M., the same shall be brought to the notice of the Undersigned immediately for taking further necessary action.
- 5) Copy to RQP- Sri Subrata Chattopadhyay, C/o. Lotus Envior - Mining Services, BNS Residency, Z.P.Colony 2nd Cross Road, MM Road, Ongole 523002 for information.

File No.APPCB-11033/4/2022-TEC-EC-APPCB

	<p align="center">State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India</p>
	<p align="center">D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.</p>

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/VSP/MIN/02/2020/1726/175.26/172.16

12/01/2022

Sub: SEIAA, A.P. – 4.65 Ha Road Metal & Building Stone Mine of M/s. Madhava Projects at Sy.No: 211, Vooderu Village, Anakapalli Mandal, Visakhapatnam District, Andhra Pradesh - Environmental Clearance – Issued - Reg.

- i. This has reference to your application submitted through online on 02.01.2022 (SIA/AP/MIN/70744/2020), seeking Environmental Clearance for the proposed mine of 4.65 Ha Road Metal & Building Stone mine at Sy. No. 211, Vooderu Village, Anakapalli Mandal, Visakhapatnam District, Andhra Pradesh in favour of M/s.Madhava Projects. It was reported that the nearest human habitation viz., Bowluvada (V) exists at a distance of about 0.91 Km from the mine lease area. It was noted that the capital investment of the project is Rs.65.0 Lakhs and capacity of the project is as follows:

Mining of Road Metal & Building Stone – 170706 m³/Annum in 4.65 Ha.

- ii. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.
- i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	17°44'44.70787"N	082°58'36.17805"E
2.	17°44'45.11259"N	082°58'36.80103"E
3.	17°44'44.06530"N	082°58'39.21217"E
4.	17°44'33.60443"N	082°58'33.42897"E
5.	17°44'35.64520"N	082°58'27.76071"E
6.	17°44'38.05702"N	082°58'29.58155"E
7.	17°44'40.07197"N	082°58'31.10278"E
8.	17°44'40.46105"N	082°58'31.80891"E
9.	17°44'40.03148"N	082°58'32.48900"E
10.	17°44'40.56773"N	082°58'35.83648"E
11.	17°44'42.89967"N	082°58'33.67444"E

- ii. It is an open cast semi-mechanized mine. Life of Mine is 5.26 Years. The total mine lease area is 4.65 Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the

File No.APPCB-11033/4/2022-TEC-EC-APPCB

proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **04.01.2022**. The proposed project is for mining of Road metal & Building stone in an area of **4.65 Ha.** with a proposed production quantity of **Road metal & Building stone – 1,70,706 m³/annum** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The proponent and their consultant SV Enviro Labs & Consultants have attended the meeting. The Committee noted that as per cluster letter issued Asst. Director of Mines & Geology, Anakapalli, vide Lr. No. : 1430/Q/2005-16, dated: 01.02.2020 there are twenty six existing quarry lease within the radius of 500 mtrs area. The project falls under B2 category as per the MoEFCC Notification No. S.O.2269(E),dated 1st July, 2016. TOR was issued on 23.12.2021. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the Vooderu Village as a part of Corporate Social Responsibility (CSR) activity. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs, Final EIA, detailed deliberations, recommended for issue of Environmental Clearance for Road metal & Building stone – 1,70,706 m³/annum. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **12.01.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB
and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the Vooderu Village as a part of Corporate Social Responsibility (CSR) activity.
- iv. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- v. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.

vi. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan
- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form 1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution (Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - Proper and regular maintenance of vehicles and other equipment.
 - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.

File No.APPCB-11033/4/2022-TEC-EC-APPCB

- The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is **8.5 KLD**. Out of that 2.5 KLD is used for Wet Jacket Drilling Method (Gunny Bag); 3.0 KLD is used for Dust suppression; 2.0 KLD is used for Development of Greenbelt & 1.0 KLD is used for Domestic purposes.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.

File No.APPCB-11033/4/2022-TEC-EC-APPCB

- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. **This order is valid a period of 5.26 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.

File No.APPCB-11033/4/2022-TEC-EC-APPCB

- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.

File No.APPCB-11033/4/2022-TEC-EC-APPCB

- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii The funds earmarked for environmental protection measures (**Capital cost Rs.3.5 Lakhs and Recurring cost Rs.2.8 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.
- xxiv All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.

File No. APPCB-11033/4/2022-TEC-EC-APPCB

- xxv "Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxv The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxv The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxi The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxx Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxx Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxx The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxx SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.
- xxx The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Special Secretary To

File No.APPCB-11033/4/2022-TEC-EC-APPCB

Govt

	MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
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To

M/s Madhava Projects, Managing Partner,
Sri C. Sridhar, D.No.4-9-18/29/1,
Ratnaveni Complex, Dwarakanagar,
Visakhapatnam District, Andhra Pradesh- 530016,
Ph.No. 9290585248

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Visakhapatnam, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, Visakhapatnam District, Andhra Pradesh for kind information.

Signed by Dr P V
Chalapathi Rao
Date: 12-01-2022 18:34:39
Reason: Approved



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE::VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

☎: 2719380

Lr No : 8404/APPCB/ZO-VSP/VSP/CTO/2023

Dt: 10.01.2023

Sub:- APPCB – ZO – VSP – CTO (*Renewal*) application - 4.65 Ha Road Metal & Building Stone Mine of M/s. Madhava Projects, Sy.No: 211, Vooderu Village, Anakapalli Mandal, Visakhapatnam District – Recommendations of the CTO Committee - Issue of CTO to the mining unit upto 31.01.2024 after compliance of the certain conditions and submission of proof of compliance along with photographic evidences and after payment of fee of Rs.4,21,165/-- Reg.

Ref:-

1. CTO application received at Regional Office, Visakhapatnam through Single desk Portal on 16.12.2022.
2. RO's inspection report received at ZO, Visakhapatnam on 28.10.2022.
3. CTO Committee meeting held on 07.01.2023.

* * * * *

M/s. Madhava Projects submitted application CTO (*Renewal*) applications vide reference 1st cited. The Environmental Engineer, Regional Office, Visakhapatnam submitted the verification report vide reference 2nd cited.

The CTO (*renewal*) application of the mining unit and report of the EE-RO, Visakhapatnam were placed before the CTO Committee in its meeting held on 07.01.2023. The Committee noted from the RO report that:

1. The CTO was applied for Mining of Road metal & building stone 170706 m³/ Annum in an extent of 4.65 Ha.
2. The industry obtained CTO on 24.02.2022 to produce Mining of Road metal & building stone 170706 m³/ Annum which was expired on 31.01.2023.
3. The proponent obtained Environmental Clearance from SEIAA vide order dt: 12.01.2022 for Mining of Mining of Road metal & building stone - 1,70,706 m³/Annum in 4.65 Ha.
4. The proponent has obtained approved Mining plan from Department of Mines and Geology, Govt. of A.P, vide Lr.No.1911/MP- AKP/2017, dt.20.01.2018.
5. The proponent obtained grant order from the deputy Director, Department of mines & Geology, Visakhapatnam for the period from 28.01.2015 to 27.01.2030 vide order No.3003/Q2A/2015,dt:08.01.2016.
6. The unit obtained work order from the Department of mines & Geology, Visakhapatnam on 22.03.2016 for a period of 20 years from 29.01.2015 to 28.01.2030.
7. It is road metal quarry and no dumps were observed at the time of inspection.
8. The unit has not constructed garland drain and siltation pond at active mining area.
9. The unit is carrying out water sprinkling for wetting of roads through truck mounted tanker to control fugitive emissions
10. Dibbapalem village is at a distance of 225m towards North-West from the boundary of the mine lease.
11. The mining unit has to pay balance consent fee of Rs. 4,21,165/- for a period upto 31.01.2024.

After discussion, the Committee recommended to issue CTO for a period upto 31.01.2024 after compliance of the following conditions and submission of proof of compliance along with photographic evidences and payment of balance consent fee of Rs.4,21,165

1. Garland drain and siltation ponds of appropriate size should be constructed at the working pit to arrest flow of silt and sediment.

Signature Not Verified
Digitally Signed
Name: Rajendra Reddy
Thuraka
Date: 10-Jan-2023 13:03:45

2. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.

The Board after careful examination of the application of the mining unit, report of the EE, RO, Visakhapatnam & recommendation of the CTO Committee, hereby decided to issue CTO to the mining unit up to 31.01.2024 after compliance of the above CTO order conditions and submission of proof of compliance along with photographic evidences and after payment of the balance fee of Rs.4,21,165/-.

In view of the above, you are hereby directed to comply with the above and submit compliance report so as to issue CTO order.

It is informed that operation of the mine without having valid consents of the Board is violation of Section 25/26 of Water Act and Section 21/22 of Air Act which is punishable under section 44 of the Water (*Prevention and Control of Pollution*) Act, 1974 and under section 37 of the Air (*Prevention and Control of Pollution*) Act, 1981.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Madhava Projects,
Sy.No: 211,
Vooderu Village, Anakapalli Mandal,
Visakhapatnam District.

Copy to the Environmental Engineer, RO, Visakhapatnam for information and directed to pursue the mining unit for compliance.

Signature Not Verified
Digitally Signed.
Name: Rajendra Reddy
Thuraka
Date: 10-Jan-2023 13:03:45

File No.APPCB-11022/372/2024-TECH SEC-APPCB



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

39-33-20/4/1, Madhavadhara Vuda Colony,
Visakhapatnam - 530018.
Ph : 0891 - 2719380



**RED CATEGORY
CONSENT ORDER**

Consent Order No:8480/APPCB/ZO-VSP/VSP/CTO/2024

Date: 04/07/2024

CONSENT is hereby granted for Operation under section 25/26 of the Water (*Prevention & Control of Pollution*) Act, 1974 and under section 21 of Air (*Prevention & Control of Pollution*) Act 1981 and amendments thereof and the rules and orders made there under (*hereinafter referred to as 'the Acts', 'the Rules'*) to:

**4.65 Ha Road Metal & Building Stone Mine of M/s. Madhava Projects,
Sy No: 211,
Vooderu Village, Anakapalli Mandal,
Anakapalli District.**

(*Hereinafter referred to as 'the Applicant'*) authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic	0.8 Kilo Liters/Day	Septic tank

This consent order is valid for mining of the following minerals with quantities and extent indicated below:

S. No.	Name of the Mineral and extent	Capacity
1.	Mining of Road Metal & Building Stone over an extent of 4.65 Ha.,	1,70,706 m ³ /annum

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This Consent order shall be valid for a period ending with the **31.01.2025**.

KORUKONDA RAMESH, JCEE(KKR)-
ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB

To

File No.APPCB-11022/372/2024-TECH SEC-APPCB

M/s. Madhava Projects

Sy.No: 211,

Vooderu Village, Anakapalli Mandal,

Anakapalli District.

- Copy to the Environmental Engineer, Regional Office, Visakhapatnam for information and necessary action to ensure compliance.

File No.APPCB-11022/372/2024-TECH SEC-APPCB

SCHEDULE - A

1. Any up-set condition in any activity of the Mining unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The Mining unit should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The Mining Unit shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.
8. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.

SCHEDULE - B

SPECIAL CONDITIONS:

1. This CTO order is issued without prejudice to directions of any court of law and subject to outcome of further orders of Hon'ble NGT.
2. The proposed mine shall comply with the following minimum distance criteria with respect to habitation, as per NGT order dt.21.07.2020 in O.A No. 304 of 2019 and the Board Circular dt.17.08.2020:

	Mining type	Minimum Distance	Locations
A	When blasting is not involved	100 m	Residential / public buildings, inhabited sites, locations to be considered by States
B	When blasting is involved	200 m**	

** Note: The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.

3. The proponent shall carryout mining activity in the respective boundaries only mentioned in EC Order dated 12.01.2022 and in CTE order dated 27.01.2022.

File No.APPCB-11022/372/2024-TECH SEC-APPCB

4. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
5. Suitable blasting methods shall be adopted to control dust emissions as per approved mining plan.
6. Blasting timings shall be maintained along with the safety/cautionary measures to be taken by the lease holder before blasting as per rules applicable.
7. Greenbelt shall be developed along the village roads.
8. Frequency of water sprinkling on the nearby village roads shall be increased.
9. The mine shall comply with orders/directions of Hon'ble NGT issued from time to time and the Circulars / Notifications issued by MoEF & CC / CPCB / APPCB.

WATER:

10. The source of water being bore well. The following is the permitted water consumption:

S. No.	Purpose	Quantity
1.	Dust suppression	3.0 Kilo Liters/Day
2.	Greenbelt development	2.0 Kilo Liters/Day
3.	Domestic	1.0 Kilo Liters/Day
4.	Wet Jacket Drilling	2.5 Kilo Liters/Day
	Total	6.0 Kilo Liters/Day

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR:

11. The mining unit shall comply with ambient air quality standards of SO₂ – 80 µg/m³; NO_x – 80 µg/m³; PM_{2.5} – 60 µg/m³; PM₁₀ – 100 µg/m³, measured at factory premises at the periphery of the industry.

Noise Levels:

Day time: (6 AM to 10 PM) – 75 dB(A)

Night time: (10 PM to 6 AM) – 70 dB(A)

GENERAL CONDITIONS:

12. The mining unit shall maintain the following measures to control erosion of dumps:
 - Retention/toe walls at the foot of the dumps.
 - Worked out slopes stabilized by planting appropriate shrub / grass species on the slopes.
13. The mining unit shall maintain garland drain and siltation ponds of appropriate size for the working pit and around the dump yard to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc.,
14. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
15. Greenbelt shall be developed at possible areas around the boundary.
16. The mining unit shall implement the following measures to reduce the air pollution during the transportation of the mineral.
 - Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

File No.APPCB-11022/372/2024-TECH SEC-APPCB

17. The mining unit shall implement the following measures to reduce the noise pollution.
- The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
 - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
18. The Mining unit shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- a. Daily production details
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
19. The Mining unit shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CTE/CTO of the Board.
20. The mining unit shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, in the Environmental Clearance order dated: **12.01.2022**.
21. The Mining unit shall not cause ground water pollution in and around the Mining unit premises.
22. All the waste material should be accommodated within the Mining Lease Area.
23. All mining products and rejects, irrespective of size and quality, should be hauled within the mine lease area.
24. Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained. The overburden shall not be disposed outside the mine lease area under any circumstances.
25. Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
26. The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
27. Fugitive emissions from all the sources shall be controlled regularly.
28. The Mining unit shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
29. Mining shall be carried out as per approved Mining plan.
30. The Mining unit shall submit a compliance report on CTO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

**KORUKONDA RAMESH, JCEE(KKR)-
ZO-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB**

**To
M/s. Madhava Projects,
Sy.No: 211,
Vooderu Village, Anakapalli Mandal,
Anakapalli District.**

File No.INC04-MC/73/2023-SA-MG-ANKP**By R.P.A.D****GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**Office of the
Asst. Director of Mines and Geology,
Anakapalli

Notice No:6451/Q/2014

Dated:08/12/2023

Sub: Mines & Quarries – Quarry lease held by M/s Madhava Projects Ltd., Managing Partner Sri C. Sridha for Road Metal and Building Stone over an extent of 4.650 Hectares in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Visakhapatnam District - NGT Orders - Issued - To stop Quarrying operations – Regarding.

- Ref: 1 O.A.No.40 of 2022 (SZ) Orders dt:07.12.2023 of the Hon'ble National Green Tribunal, Southern Zone, Chennai
- 2 This office Notice No:603/Q/2006, date:17-05-2022 addressed to M/s Madhava Projects, Mg. Ptr Sri C.Sridhar.
 - 3 This office Notice No:1101/Q/2011, date:17-05-2022 addressed to M/s Madhava Projects, Mg. Ptr Sri C.Sridhar.
 - 4 This office Notice No:1102/Q/2011, date:17-05-2022 addressed to M/s Madhava Projects, Mg. Ptr Sri C.Sridhar.
 - 5 This office Notice No:2621/Q/2004, date:17-05-2022 addressed to M/s Madhava Projects, Mg. Ptr Sri C.Sridhar.
 - 6 This office Notice No:3830/Q/2006, date:17-05-2022 addressed to M/s Madhava Projects, Mg. Ptr Sri C.Sridhar.
 - 7 This office Notice No:6452/Q/2014, date:17-05-2022 addressed to M/s Madhava Projects, Mg. Ptr Sri C.Sridhar.
 - 8 This office Notice No:6561/Q/2015, date:17-05-2022 addressed to M/s Madhava Projects, Mg. Ptr Sri C.Sridhar.
 - 9 This office Notice No: 3846/Q/2016, date:17-05-2022 addressed to M/s. Navayuga Engineering Co. Ltd.

* * *

Adverting to the subject and references cited. In this connection it is to inform that, the Hon'ble National Green Tribunal, Southern Zone, Chennai has issued orders that, "the prima facie from the report of the MoEF&CC, it appears that there has been an excessive mining being done by the respondents. Besides, they are operating without an Environmental Clearance. If that is so, the operations have to be stopped forthwith. Accordingly, we direct that Respondents No.10 and 11 should stop their quarry operations forthwith wherever there is no appropriate Environmental Clearance, license, etc. and illegal & unlawful operations".

In this connection, it is to inform that, through the reference 2nd to 9th cited, this office has issued Notices to you, the lessee company i.e. M/s Madhava Projects, Mg. Ptr Sri C.Sridhar & M/s Navayuga Engineering Co. Ltd has requested not to start any quarrying

File No.INC04-MC/73/2023-SA-MG-ANKP

operations until submission of statutory clearances from the concerned authorities, failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966.

In view of the above you are hereby directed to stop the quarrying operations and crushing operations forthwith the subject quarry lease as per orders of the Hon'ble National Green Tribunal, Southern Zone, Chennai failing which necessary action will be initiated in accordance to provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966 until further orders.

T Subbarayudu
District Mines & Geology Officer(FAC),
Anakapalli.

To
M/s. Madhava Projects,
Prop: Sri C. Sridhar,
48-9-18/29/1, Ratnaveni Complex,
Dwaraka Nagar,
Visakhapatnam.
ID No.0321000385

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favor of information.
Copy submitted to the Regional Vigilance Squad, Visakhapatnam for favour of information.
Copy submitted to the District Mines & Geology Officer, Visakhapatnam for favor of information.

**GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From

M.Sreenivas, M.Sc.,
District Mines and Geology Officer,
Anakapalli.

To

The Director of Mines and Geology,
Ibrahimpattanam.

Letter No.830/NGT/2022, Date:30.10.2024

Sir,

Sub: Mines and Quarries - O/o. District Mines and Geology Office, Anakapalli - Quarry leases held by M/s Navayuga Engineering Company Limited and M/s Madhava Projects in Sy.No.211 of Vooderu Village, Anakapalli Mandal, Anakapalli District (Erstwhile Visakhapatnam District) - Re-survey conducted - Report submitted - Detailed report called for - Information - Submitted - Regarding.

- Ref:
1. Memo No.6117604/D3-2/2022, dated:17.7.2022 from the Director of Mines and Geology, Ibrahimpattanam.
 2. This office Letter No.830/NGT/2022, dt:06.03.2024.
 3. Memo No.6117604/D3-2/2022, dt:14.03.2024 from the Director of Mines and Geology, Ibrahimpattanam.
 4. This office Letter No.830/NGT/2022, dt:20.03.2024.
 5. Memo No.6117604/D3-2/2022, dt:27.09.2024 from the Director of Mines and Geology, Ibrahimpattanam.
 6. Petition No.ANPL202409231612, dt:23.09.2024 filed Sri P.Eswara Rao.
 7. Petition No.ANPL2024093080, dt:30.09.2024 filed Sri N.Satya Rao.
 8. Petition No.ANPL20241021863, dt:21.10.2024 filed Sri P.Eswara Rao.
 9. Orders of the Joint Collector and Addl. District Magistrate, Anakapalli.
 10. This office Letter No.830/NGT/2022, dated:30.10.2024 addressed to the Tahsildar, Anakapalli Mandal.

* * *

I invite kind attention to the subject and references cited. Through the reference 1st cited, the Hon'ble Minister for Energy, Forest Environment Science & Technology, Mines and Geology, Govt. of A.P. while endorsed a copy of the representation of M/s Madhava Projects, Mg.Ptr:SriC.Sridhar and directed to re-verify the quarry lease area and submit the report immediately.

Basing on the above, as per the instructions of the District Mines & Geology officer, Anakapalli, on 29.07.2022, 30.07.2022, 02.08.2022, 03.08.2022, 06.08.2022, 18.08.2022, 24.08.2022, 25.08.2022, 03.01.2024, 04.01.2024, 05.01.2024, 09.01.2024, 22.01.2024, 23.01.2024, and 24.01.2024, proceeded to taken-up re-survey and inspection over the subject areas and accompanied with Royalty Inspector of this office and submitted inspection and survey reports in this regard. Accordingly, as per survey report and inspection report the detailed report submitted to the Director of Mines and Geology, Ibrahimpattanam vide reference 2nd cited.

Through the 3rd cited, the Director of Mines & Geology, Ibrahimpatnam has informed that during the examination of the report, the District Mines and Geology Officer, Anakapalli noticed certain variations in quantities of Road Metal / Gravel. Further the Director of Mines and Geology, Ibrahimpatnam directed this office to verify the variations in quantities once again and submit the report in prescribed proforma so as to submit the same as to the Govt. for taking further necessary action. Accordingly, through the reference 4th cited, this office has submitted the information in prescribed proforma so as to submit the same as to the Govt. for taking further necessary action. The brief description is outlined in the following paragraphs:

The Director of Mines and Geology, Ibrahimpatnam constituted the technical team constituted with the Royalty Inspectors, O/o. Asst. Director of Mines and Geology, Regional Vigilance Squad, Ongole and Surveyors of O/o.ADM&G, Tekkali & Srikakulam headed by the Asst. Director of Mines and Geology, (RVS) Ongole inspected and surveyed the quarry leased areas of M/s Madhava Projects, Managing Partner: Sri C.Sridhar and M/s Navayuga Engineering Co. Ltd during the period from 14.07.2021 to 17.07.2021 and submitted their reports. Based on the above technical staff report, this office has already issued separate Show Cause Notices to the respective nine (09) quarry leases i.e. M/s Madhava Projects and M/s Navayuga Engineering Company Limited and the details are given below:

Sl. No	Lease Holder Name	Name of Minerals	Lease From	Lease To	Extent in Hectares & Location	Mineral	Special Task Team Inspected on	Quantity for which show cause notice issued	Show Cause Notice No. & Date
1	M/s Navayuga Engineering Co. Ltd (0321060392)	Road Metal, Building Stone	31-01-2017	01-05-2026	1.00 Hectare & Sy.No.211 of Vooderu Village, Anakapalli Mandal	Road Metal	14.07.2021 & 17.07.2021	20103.17	3846/Q/2016, dt:07.03.2022
						Gravel		19975.12	
2	M/s.Madhava Projects (0321000365)	Road Metal, Building Stone	29-01-2015	28-01-2030	4.65 Hectares & Sy.No.211 of Vooderu Village, Anakapalli Mandal	Road Metal	14.07.2021 & 17.07.2021	385876.36	6451/Q/2014, dt:07.03.2022
						Gravel		12879.34	
3	M/s.Madhava Projects (0321060377)	Road Metal, Building Stone	12-06-2006	11-06-2021	2.00 Hectares & Sy.No.211 of Vooderu Village, Anakapalli Mandal	Road Metal	14.07.2021 & 17.07.2021	104499.27	603/Q/2006 & dt:07.03.2022
						Gravel		35940.68	
						Road Metal		4850.52	
						Gravel		2516.16	
4	M/s.Madhava Projects (0321070381)	Road Metal, Building Stone	01-04-2007	01-03-2022	2.00 Hectares & Sy.No.211 of Vooderu Village, Anakapalli Mandal	Road Metal	14.07.2021 & 17.07.2021	106711.37	3830/Q/2006, dt:21.03.2022
						Gravel		17501.96	
5	M/s.Madhava Projects (0321080402)	Road Metal, Building Stone	05-05-2009	04-05-2024	4.50 Hectares & Sy.No.211 of Vooderu Village, Anakapalli Mandal	Road Metal	14.07.2021 & 17.07.2021	916439.37	2621/Q/2004, dt:04.03.2022
6	M/s.Madhava Projects (0321000386)	Road Metal, Building Stone	29-01-2015	28-01-2030	4.00 Hectares & Sy.No.211 of Vooderu Village, Anakapalli Mandal	Road Metal	14.07.2021 & 17.07.2021	81713.09	6452/Q/2014, dt:05.03.2022

7	M/s.Madhava Projects (0321110378)	Road Metal, Building Stone	20-09-2011	19-09-2026	3.00 Hectares & Sy.No.211 of Vooderu Village, Anakapalli Mandal	Road Metal	14.07.2021 & 17.07.2021	268496.00	1101/Q/2011, dt:07.03.2022
						Gravel		46068.00	
						Road Metal		97339.00	
						Gravel		8441.00	
8	M/s.Madhava Projects (0321110379)	Road Metal, Building Stone	26-06-2011	25-06-2026	3.00 Hectares & Sy.No.211 of Vooderu Village, Anakapalli Mandal	Road Metal	14.07.2021 & 17.07.2021	158403.86	1102/Q/2011, dt:04.03.2022
9	M/s.Madhava Projects (0321120405)	Road Metal, Building Stone	17-09-2012	16-09-2022	5.00 Hectares & Sy.No.211 of Vooderu Village, Anakapalli Mandal	Road Metal	14.07.2021 & 17.07.2021	34896.43	6561/Q/2015, dt:07.03.2022
Gravel	29028.01								
10	M/s.Madhava Projects (0321110380)	Road Metal, Building Stone	17-05-2000	19-09-2026	3.00 Hectares & Sy.No.211 of Vooderu Village, Anakapalli Mandal	Special teams not submitted any inspection report and not issued show cause notice to this quarry lease.			

As the matter stood thus, the Director of Mines & Geology, Ibrahimpatnam vide Memo No:6117604/D3-2/2022, dt:17.07.2022 informed this office that the Hon'ble Minister for Energy, Forest, Environment, Science & Technology, Mines & Geology, Govt. of A.P. while endorsing the copy of the representation of M/s Madhava Projects; Mg.Ptr: Sri Chinta Sridhar, directed to re-verify the quarry leased areas. Hence, the Director of Mines and Geology, Ibrahimpatnam directed this office to this office to re-verify the quarry leases. Accordingly, this office constituted a survey and inspection team in order to take-up survey and inspection of the total leased out area i.e. 10 quarry leases.

I. M/s Navayuga Engineering Co. Ltd (0321060392):

1. Dispatch permits were obtained by the lessee until 04.04.2021, paying for 44,874 Cum.
2. The office stopped issuing dispatch permits due to allegations concerning the subject area. The date of the last dispatch permit obtained is unspecified.
3. Pit details within the quarry lease area are provided:
 - o Pit No.11: 8154.960 Cum of Road Metal & Building Stone
 - o Pit No.12: 2356.980 Cum of Gravel
4. Pit details outside of the quarry lease area is provided:
 - o Pit No.13: 4427.921 Cum of Road Metal & Building Stone are outside the Quarry Lease area.

2. M/s. Madhava Projects File No:6451/Q/2014 & Lessee ID:0321000385

1. Dispatch permits were obtained by the lessee until 23.09.2023, paying for 5,26,535.67 Cum.
2. The office stopped issuing dispatch permits due to allegations concerning the subject area. The date of the last dispatch permit obtained is unspecified.
3. Pit details within the Quarry Lease area are provided:
 - o Pit No.19 : 1,47,695.569 Cum of Road Metal & Building Stone within the lease area.
 - o Pit No.25: 60,713.204 Cum of Road Metal & Building Stone within the lease area.
4. Pit details outside the quarry leased area are provided:
 - o Pit No.18 : 1571.372 Cum of soil/overburden outside of the lease area.

3. M/s.Madhava Projects File No:603/Q/2015 & Lessee ID:0321060377:

1. Dispatch permits were obtained by the lessee until 18.07.2020, paying for 1,36,827 Cum.
2. The office stopped issuing dispatch permits due to allegations concerning the subject area. The date of the last dispatch permit obtained is unspecified.
3. Pit details within the Quarry Lease area are provided:
 - o Pit No.15 : 11438.495 Cum of Road Metal & Building Stone within the leased area.
 - o Pit No.16 : 2522.358 Cum of Road Metal & Building Stone within the leased area.
 - o Pit No.17 : 18263.411 Cum of Road Metal & Building Stone within the leased area.
 - o Boulders broken at the top of the hill near Pit No:16: 2740 Sq.Mts X 4.20 Mts = 11508 Cum

4. M/s.Madhava Projects File No:3830/Q/2006 & Lessee ID:0321070381

1. Dispatch permits were obtained by the lessee until 29.08.2020, paying for 1,38,314 Cum.
2. The office stopped issuing dispatch permits due to allegations concerning the subject area. The date of the last dispatch permit obtained is unspecified.
3. Pit details within the Quarry Lease area are provided:
 - o Pit No.14 : 11,926.444 Cum of Gravel

5. M/s.Madhava Projects File No: 2621/Q/2004 & Lessee ID:0321080402:

1. Dispatch permits were obtained by the lessee until 09.06.2021, paying for 1,62,248 Cum.
2. The office stopped issuing dispatch permits due to allegations concerning the subject area. The date of the last dispatch permit obtained is unspecified.
3. Pit details within the Quarry Lease area are provided:
 - o Pit No.4: 7,83,710.981 Cum of Road Metal & Building Stone
 - o Pit No.4: 37,059.75 Sq.Mts X 0.80 Mts = 29,647.200 of Soil/overburden.

6. M/s.Madhava Projects File No:6452/Q/2014 & Lessee ID:0321000386:

1. Dispatch permits were obtained by the lessee until 04.06.2021, paying for 2,14,614 Cum.
2. The office stopped issuing dispatch permits due to allegations concerning the subject area. The date of the last dispatch permit obtained is unspecified.
3. Pit details within the Quarry Lease area are provided:
 - o Pit No.5 : 14626.676 Cum of Road Metal & Building Stone within the quarry leased area.
 - o Pit No.6 : 3003.180 Cum of Road Metal & Building Stone within the quarry leased area.
 - o Pit No.23 : 21882.437 Cum of Road Metal & Building Stone within the quarry leased area.
 - o Pit No.23:- 1200.496 of Soil/over burden within the quarry leased area.

7. M/s.Madhava Projects File No:1101/Q/2011 & Lessee ID:0321110378

1. Dispatch permits were obtained by the lessee until 26.09.2020, paying for 90,638 Cum.
2. The office stopped issuing dispatch permits due to allegations concerning the subject area. The date of the last dispatch permit obtained is unspecified.
3. Pit details within the Quarry Lease area are provided:
 - o Pit No.1 : 58969.227 Cum of Road Metal & Building Stone
 - o Pit No.1 : 13453.15 Sq.Mts X 0.90 Mts = 12107.835 Cum of Soil/over burden.

8. M/s Madhava Projects File No: 1102/Q/2011 & Lessee ID:0321110379

1. Dispatch permits were obtained by the lessee until 25.06.2021, paying for 5,33,699 Cum.
2. The office stopped issuing dispatch permits due to allegations concerning the subject area. The date of the last dispatch permit obtained is unspecified.
3. Pit details within the quarry lease area are provided:
 - o Pit No.21 : 238321.270 Cum of Road Metal & Building Stone within the lease area
 - o Pit No.24 : 88869.702 Cum of Road Metal & Building Stone within the lease area
4. Pit details outside of the quarry lease area are provided:
 - o Pit No.20 : 31366.620 Cum of Road Metal & Building Stone are outside the Quarry Lease area
 - o Pit No.22 : 5,571.462 Cum of Road Metal & Building Stone are outside the Quarry Lease area.

9. M/s Madhava Projects, File No:6561/Q/2015 & Lessee ID:0321120405

1. Dispatch permits were obtained by the lessee until 07.07.2020, paying for 53,798 Cum.
2. The office stopped issuing dispatch permits due to allegations concerning the subject area. The date of the last dispatch permit obtained is unspecified.
3. Pit details within the quarry lease area are provided:
 - o Pit No.7 : 49080.805 Cum of Road Metal & Building Stone within the quarry leased area.
 - o Pit No.7 : Area: 8676.13 Sq.Mts X avg depth: 0.50 Mts = 4338.065 Cum of Soil/over burden within the quarry leased area
 - o Pit No.8 : 1614.891 Cum of Gravel within the quarry leased area
 - o Pit No.9 : 25617.738 Cum of Road Metal & Building Stone within the quarry leased area
4. Pit details outside of the quarry leased area is provided:
 - o Pit No.10: 3050.402 Cum of Road Metal & Building Stone are outside of the Quarry Lease area.

10. M/s Madhava Projects File No:3065/Q/2011 & Lessee ID:0321110380

1. Dispatch permits were obtained by the lessee until 08.10.2020, paying for 1,97,222 Cum.
2. The office stopped issuing dispatch permits due to allegations concerning the subject area. The date of the last dispatch permit obtained is unspecified.
3. Pit details within the Quarry Lease area are provided:
 - o Pit No.2 : 2,484.494 Cum of Road Metal & Building Stone
 - o Pit No.3 : 1,58,366.056 Cum of Road Metal & Building Stone
 - o Pit No.3 : 9,256.59 Sq.Mts X 0.90 Mts = 8,330.931 Cum of Soil/over burden.

As per re-survey report, the difference quantities arrived during the present survey and inspection reports pertains to quarry leases held by M/s Navayuga Engineering Company and M/s Madhava Projects. The details are given hereunder:

Sl. No	Name of the company	Mineral	Pit measurements as per re-survey report		Dispatch details	Differential quantities arrived from the re-survey and inspection report		Remarks
			Within the Quarry leased area	Outside the Quarry leased area		With in the Quarry leased area	Outside the Quarry leased area	
1	M/s Navayuga Engineering Co. Ltd Extent 1.00 Hectare (0321060392)	Road Metal	8154.960	4427.921	44374	36,719.04	-4427.921	The lessee has obtained excess permits than permitted quantities and also encroached outside the leased area.
		Gravel/over burden	2356.980	0	0	2,356.980	----	The lessee has extracted gravel which is not included in the grant order.
2	M/s Madhava Projects Extent - 4.65 Hectares (0321000385)	Road Metal	208408.773	0	526535.67	3,18,126.90	----	The lessee has obtained excess permits than permitted quantities.
		Gravel/over burden	0	1571.372	0	----	1,571.372	The lessee has extracted outside the leased area
3	M/s Madhava Projects Extent - 2.00 Hectares (0321060377)	Road Metal	43732.260	0	136827	93,095	----	The lessee has obtained excess permits than permitted quantities.
		Gravel/over burden	0	0	0	---	----	---
4	M/s Madhava Projects Extent - 2.00 Hectares (0321070381)	Road Metal	0	0	138314	1,38,314	----	The lessee has obtained excess permits than permitted quantities.
		Gravel	11926.444	0	0	11,926.444	----	The lessee has extracted gravel which is not included in the grant order.
5	M/s Madhava Projects Extent - 4.50 Hectares (0321080402)	Road Metal	783710.981	0	162248	6,21,462.98	----	The lessee has obtained excess permits than permitted quantities.
		Gravel/over burden	29647.200	0	0	29,647.200	----	The lessee has extracted gravel which is not included in the grant order.
6	M/s Madhava Projects Extent - 4.00 Hectares (0321000386)	Road Metal	39512.29	0	214614	1,75,102	----	The lessee has obtained excess permits than permitted quantities.
		Gravel/over burden	1200.496	0	0	1,200.496	----	The lessee has extracted gravel which is not included in the grant order.

7	M/s Madhava Projects Extent - 3.00 Hectares (0321110378)	Road Metal	58969.227	0	90638	31,669.000	---	The lessee has obtained excess permits than permitted quantities.
		Gravel/over burden	12107.835	0	0	12,107.835	---	The lessee has extracted gravel which is not included in the grant order.
8	M/s Madhava Projects Extent - 3.00 Hectares (0321110379)	Road Metal	327190.972	36938.082	533699	2,06,508.030	36938.082	The lessee has obtained excess permits than permitted quantities and also encroached outside the leased area.
		Gravel/over burden	0	0	0	----	----	---
9	M/s Madhava Projects Extent - 5.00 Hectares (0321120405)	Road Metal	74698.543	3050.402	53798	20,900.543	3050.402	The lessee has obtained excess permits than permitted quantities and also encroached outside the leased area.
		Gravel/over burden	5952.956	0	0	5,952.956	----	The lessee has extracted gravel which is not included in the grant order.
10	M/s Madhava Projects Extent - 3.00 Hectares (0321110380)	Road Metal	16085.550	0	197222	36,371.450	----	The lessee has obtained excess permits than permitted quantities.
		Gravel/over burden	8330.930	0	0	8,330.930	----	The lessee has extracted gravel which is not included in the grant order.

This office has already submitted information vide Letter No.830/NGT/2022, dt:20.03.2024 and comparative statement on difference quantities with regard to previous and present survey and inspection report is also tabulated below:

STATEMENT SHOWING THE DIFFERENCE OF QUANTITIES ARREIVED DURING THE PREVIOUS SURVEY & INSPECTION REPORT AND PRESENT SURVEY & INSPECTION REPORTS PERTAINS TO QUARRY LEASES HELD BY NAVAYUGA ENGINEERING COMPANY AND MADHAVA PROJECTS						
Sl. No	Name of the company	Mineral	Previous survey and inspection report		Present survey and inspection report	
			Within the leased area	Outside the Quarry Leased area	Within the Quarry leased area	Outside the Quarry leased area
1	M/s Navayuga Engineering Co. Ltd Extent 1.00 Hectare (0321060392)	Road Metal	20,103.17	----	36,719.04	4427.921
		Gravel/over burden	19,975.115	----	2,356.980	----
2	M/s Madhava Projects Extent - 4.65 Hectares (0321000385)	Road Metal	3,85,876.366	----	3,18,126.90	----
		Gravel/over burden	12,879.342	----	----	1,571.372

3	M/s Madhava Projects Extent - 2.00 Hectares (0321060377)	Road Metal	1,04,499.265	4850.515	93,095	----
		Gravel/ over burden	35,940.679	2516.155	---	----
4	M/s Madhava Projects Extent - 2.00 Hectares (0321070381)	Road Metal	1,06,711.371	----	1,38,314	----
		Gravel	17,501.959	----	11,926.444	----
5	M/s Madhava Projects Extent - 4.50 Hectares (0321080402)	Road Metal	9,16,439.37	----	6,21,462.98	----
		Gravel/ over burden	----	----	29,647.200	----
6	M/s Madhava Projects Extent - 4.00 Hectares (0321000386)	Road Metal	81,713.085	----	1,75,102	----
		Gravel/ over burden	----	----	1,200.496	----
7	M/s Madhava Projects Extent - 3.00 Hectares (0321110378)	Road Metal	1,58,403.858	----	31,669.000	
		Gravel/ over burden	----	----	12,107.835	---
8	M/s Madhava Projects Extent - 3.00 Hectares (0321110379)	Road Metal	2,68,496.000	97339	2,06,508.030	36938.082
		Gravel/ over burden	46,068.000	8441	----	----
9	M/s Madhava Projects Extent - 5.00 Hectares (0321120405)	Road Metal	34,896.426	----	20,900.543	3050.402
		Gravel/ over burden	29,028.013	----	5,952.956	----
10	M/s Madhava Projects Extent - 3.00 Hectares (0321110380)	Road Metal	----	----	36,371.450	
		Gravel/ over burden	----	----	8,330.931	----

As the matter stood thus, Sri P.Eswara Rao has filed Original Application No.40 of 2022 (SZ) on 30.03.2022 before the Hon'ble NGT, Chennai in connection with illegal mining committed by M/s Navayuga Engineering Company, Vooderu (V), Anakapalli (M), Anakapalli District) and M/s Madhava Projects Vooderu(V), Anakapalli (M), Anakapalli District (earlier Visakhapatnam District) in Sy. No.211 in Anakapalli Mandal, Anakapalli District and alleged that the lessee companies and even their predecessors were doing mining even without obtaining Environmental Clearance (EC) and other permissions.

Pursuant to the order of the National Green Tribunal, Chennai, a Joint Committee was constituted with representatives from the APPCB, MOEF, Mines and Geology Department and SEIAA and Mines and Geology departments alongwith the District Collector of Visakhapatnam. The committee subsequently submitted its report. Additionally, individual reports were submitted by the Andhra Pradesh Pollution Control Board (APPCB), the Department of Mines and Geology, and the Ministry of Environment and Forest, Climate change as directed.

Further, the Hon'ble National Green Tribunal, Southern Zone, Chennai, issued orders dated 07.12.2023, stating: "*Prima facie, based on the report from the Ministry of Environment, Forest and Climate Change (MoEF&CC), it appears that excessive mining has been conducted by the respondents. Moreover, they are operating without an Environmental Clearance. If this is the case, the operations must be halted immediately. Accordingly, we direct Respondents No. 10 and 11 to stop their quarry operations forthwith wherever there is no appropriate Environmental Clearance, license, etc., and where illegal and unlawful operations are occurring.*" In response, this office has issued a notice to the lessee companies to cease operations and has stopped issuing dispatch permits which is lease is also having all statutory permissions of EC, CFE and CFO on 08.12.2023. Further it is submitted that for remaining leases the District Mines and Geology Officer, Anakapalli already stopped issuing dispatch permits since 2021.

In this regard it is to inform that, despite of the Hon'ble National Green Tribunal, Southern Zone, Chennai orders dated:07.12.2023 to M/s Madhava Projects, Mg. Ptr:Sri C.Sridhar & M/s. Navayuga Engineering Co. Ltd, Rep. by Sri D. Sombabu, it appears that M/s Madhava Projects & M/s. Navayuga Engineering Co. Ltd are being conducting quarrying operations in the quarry leases. The same is appeared in the many complaints filed by the public vide reference 6th to 8th. In this regard, the Hon'ble National Green Tribunal, Southern Zone, Chennai has already been issued orders to M/s Madhava Projects, Mg. Ptr:Sri C.Sridhar & M/s Navayuga Engineering Co. Ltd, Rep. by Sri D.Sombabu that the quarrying operations have to be stopped forthwith. Accordingly, the above lease holders were directed by the Hon'ble National Green Tribunal, Southern Zone, Chennai that M/s Madhava Projects & M/s Navayuga Engineering Co. Ltd should stop quarry operations forthwith wherever there is no appropriate Environmental Clearance, license, etc. and illegal & unlawful operations. Accordingly, M/s Madhava Projects, Mg. Ptr:Sri C.Sridhar & M/s. Navayuga Engineering Co. Ltd, Rep. by Sri D. Sombabu were prohibited from doing quarrying activities and they were asked to submit compliance report to this office as early as possible.

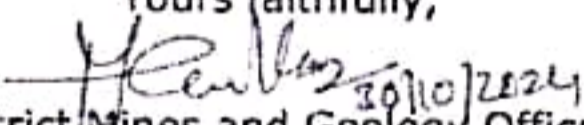
Through the reference 9th cited, the Joint Collector and Additional District Magistrate, Anakapalli has given certain instruction to this office to conduct a detailed inspection and to get CC TV footage for last four months. Finally, the Joint Collector directed this office to submit a report in this regard.

In this regard, this office requested the lease holders to stop all quarrying operations in ten quarry leases located in Sy.No.211 of Vooderu Village, Anakapalli Mandal & District. This office also requested the lease holders to submit CC TV footage for last four months alongwith a compliance report, as mentioned above, within (07) days to this office. It was also requested to provide CC TV footage link to this office for effective monitoring of the quarry leases.

Through the reference 10th cited this office addressed a letter to the Tahsildar, Anakapalli based on the orders of the Joint Collector and District Additional Magistrate, Anakapalli, with a request to keep constant watch and ward over the quarry leases located in Vooderu Village, Anakapalli Mandal & District through their village level staff. It was also requested the Tahsildar concerned to inform this office that any event of the un-authorized quarrying activity in the foresaid quarry leases. In this regard, the Government vide GO.Ms.No.20 of the Revenue (SER.II) Department, Government of Andhra Pradesh, dated:21.01.2016 delegated powers to Officials of the Revenue Department for checking illegal quarrying and transportation in their Job chart under rule 26 of APMMC Rules, 1966.

In view of the facts presented above, it is submitted that the lessee companies are liable to pay penalties under the Andhra Pradesh Minor Mineral Concession (APMMC) Rules, as they have violated Rules 26 and 34 of the APMMC Rules, 1966.

Encl: As above.

Yours faithfully,

30/10/2024
District Mines and Geology Officer,
Anakapalli.

Copy submitted to the District Mines and Geology Officer, Visakhapatnam for favour of information.